

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 65 of 2012 & I.A. No. 130 of 2012

Dated: 15th October, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

M/s. Shah Alloys Ltd. Appellant (s)

Versus

G.E.R.C. & Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Surbhi Sharma

Counsel for the Respondent (s) : Mr. M.G. Ramachandran
Ms. Swapna Seshadri, Mr. Anand K. Ganeshan
& Ms. Swagatika Sahoo for R-2 to R-6.
Mr. Satyabrata Panda for R-7 for Ms. Hemantika

ORDER

We have heard learned counsel for respondent nos. 2 to 6. None appears for the Commission. Hearing is concluded. The parties are directed to file written note of arguments on or before 30th October, 2012 with copy to the other side.

List on **30th October, 2012** for reporting compliance.

(V.J. Talwar)
Technical Member

(Justice P.S. Datta)
Judicial Member

